

## X SESSION

# HARYANA VIDHAN SABHA

## **BULLETIN NO. 1**

**Friday, the 21<sup>st</sup> February, 2014**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 21<sup>st</sup> February, 2014 from 4.00 P.M. to 4.51 P.M.).

### **I. GOVERNOR'S ADDRESS**

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, reported that the Governor was pleased to address the Haryana Legislative Assembly today, the 21<sup>st</sup> February, 2014 at 2.00 PM, under Article 176 (I) of the Constitution of India.

A copy of the Address was laid on the Table of the House.

### **II. OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:-

1. Shri Sis Ram Ola, Union Minister;
2. Smt. Shanti Devi Rathi, former Minister of Haryana;
3. Chaudhary Chanda Singh, former Minister of State, Haryana;
4. Chaudhary Har Sarup Bura, former Parliamentary Secretary of Haryana;
5. Sardar Harnam Singh, former Member of Haryana Legislative Assembly;
6. Freedom Fighters of Haryana;
7. Martyrs of Haryana and
8. Others

and spoke for 09 minutes.

Shri Ashok Kumar Arora, a member from the Indian National Lok Dal spoke for 6 minutes. He made a suggestion and agreed to that, the name of Mrs. Madhu sister-in-law of Dr. Bishan Lal Saini, M.L.A. was also added in the above-said list.

Shri Anil Vij, a member from the Bhartiya Janata Party spoke for a while. Smt. Renuka Bishnoi, a member from the Haryana Janhit Congress (B.L.) also spoke for a while.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 3 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

### **III. RAISING OF VARIOUS ISSUES**

Shri Ram Pal Majra and Shri Ashok Kumar Arora members of the Indian National Lok Dal and Shri Anil Vij, a member of Bhartiya Janata Party raised various issues.

#### **IV. ANNOUNCEMENTS**

##### **(a) BY THE SPEAKER**

###### **(i) PANEL OF CHAIRPERSONS**

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Prof. Sampat Singh, MLA
2. Shri Anand Singh Dangi, MLA
3. Shri Rampal Majra, MLA
4. Smt. Kavita Jain, MLA

###### **(ii) Intimation regarding Absence**

(i) The Speaker informed the House that he had received an intimation from Kumari Sharda Rathore, CPS/Home. in which she has expressed her inability to attend the sitting of the House on today, the 21<sup>st</sup> February, 2014 due to certain important engagements in her Ballabgarh Constituency.

(ii) The Speaker informed the House that he had received an intimation from Shri Bharat Bhushan Batra, M.L.A. in which he has expressed his inability to attend the sitting of the House on today, the 21<sup>st</sup> February, 2014 due to unavoidable circumstances.

##### **(b) BY THE SECRETARY**

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in September, 2013 and have since been assented to by the Governor:-

#### **SEPTEMBER SESSION, 2013**

1. The Haryana Motor Vehicles Taxation Bill, 2013.
2. The Haryana Canal and Drainage (Amendment) Bill, 2013.
3. The Haryana Good conduct Prisoners (Temporary Release) Amendment Bill, 2013
4. The Haryana Appropriation (No. 3) Bill, 2013
5. The Haryana Appropriation (No. 4) Bill, 2013
6. The Haryana Panchayati Raj (Amendment) Bill, 2013
7. The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2013
8. The Haryana Cattle Fairs (Amendment) Bill, 2013
9. The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2013.
10. Indira Gandhi University, Meerpur Bill, 2013
11. The Haryana Town Improvement (Amendment and Validation) Bill, 2013
12. The Haryana Municipal Corporation (Second Amendment) Bill, 2013
13. The Haryana Municipal (Amendment) Bill, 2013
14. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Bill, 2013
15. The Haryana Registration and Regulation of Societies (Amendment) Bill, 2013

16. The Haryana Salaries and Allowances of Ministers (Amendment) Bill, 2013
17. The Haryana Legislative Assembly Speaker's and Deputy Speaker's Salaries and Allowances (Amendment) Bill, 2013
18. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2013
19. The Indian Stamp (Haryana Amendment) Bill, 2013

## V. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the first Report of the Business Advisory Committee as under :-

“The Committee met at 11.00 A.M. on Friday, the 21<sup>st</sup> February, 2014 in the Chamber of the Hon'ble Speaker.

The Committee recommends that unless the Speaker otherwise directs, the Assembly, whilst in Session, shall meet on Monday at 2.00 P.M. and adjourn at 6.30 P.M. and on Tuesday, Wednesday and Thursday and Friday will meet at 10.00 A.M. and adjourn at 2.00 P.M. without question being put.

On Friday, the 21<sup>st</sup> February, 2014 the Assembly shall meet immediately half an hour after the conclusion of the Governor's Address and adjourn after the conclusion of Business entered in the List of Business for the day.

The Committee further recommends that on Friday, the 28<sup>th</sup> February, 2014, the Assembly shall meet at 2.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business.

The Committee also further recommends that on Tuesday, the 4<sup>th</sup> March, 2014, the Assembly shall meet at 10.00A.M. and adjourn after the conclusion of the Business entered in the List of Business.

The Committee, after some discussion, further recommends that the Business on 25<sup>th</sup>, 26<sup>th</sup>, 28<sup>th</sup> February, 2014, 3<sup>rd</sup> and 4<sup>th</sup> March, 2014 be transacted by the Sabha as under :-

THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR'S ADDRESS ON THE 21<sup>ST</sup> FEBRUARY, 2014

1. Laying a copy of the Governor's Address on the Table of the House.
2. Obituary References.
3. Presentation and adoption of First Report of the Business Advisory Committee.
4. Papers to be laid/re-laid on the Table of the House.
5. Presentation of four Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final reports thereon.

SATURDAY, THE 22<sup>ND</sup> FEBRUARY, 2014  
SUNDAY, THE 23<sup>RD</sup> FEBRUARY, 2014  
MONDAY, THE 24<sup>TH</sup> FEBRUARY, 2014

HOLIDAY  
HOLIDAY  
HOLIDAY

TUESDAY, THE 25<sup>TH</sup> FEBRUARY, 2014  
(2.00 P.M.)

1. Questions Hour.
2. Motion under Rule-121.
3. Discussion on Governor's Address.

WEDNESDAY, THE 26 <sup>TH</sup> FEBRUARY, 2014 (10.00 A.M.)	<ol style="list-style-type: none"> <li>1. Questions Hour.</li> <li>2. Presentation of Reports of the Assembly Committees.</li> <li>3. Resumption of General discussion on Governor's Address and Voting on Motion of Thanks.</li> <li>4. Presentation, Discussion and Voting on Supplementary Estimates (2nd Instalment) for the year 2013-2014.</li> </ol>
THURSDAY, THE 27 <sup>TH</sup> FEBRUARY, 2014	HOLIDAY
FRIDAY, THE 28 <sup>TH</sup> FEBRUARY, 2014 (2.00 P.M.)	<ol style="list-style-type: none"> <li>1. Questions Hour.</li> <li>2. Presentation of Budget Estimates for the year 2014-2015.</li> </ol>
SATURDAY, THE 1 <sup>ST</sup> MARCH, 2014	HOLIDAY
SUNDAY, THE 2 <sup>ND</sup> MARCH, 2014	HOLIDAY
MONDAY, THE 3 <sup>RD</sup> MARCH, 2014 (2.00 P.M.)	<ol style="list-style-type: none"> <li>1. Questions Hour.</li> <li>2. Discussion on Budget Estimates for the year 2014-2015 and reply by the Finance Minister thereon.</li> <li>3. Discussion and Voting on Demands for Grants on Budget Estimates for the year 2014-2015.</li> <li>4. Legislative Business.</li> </ol>
TUESDAY, THE 4 <sup>TH</sup> MARCH, 2014 (10.00 A.M.)	<ol style="list-style-type: none"> <li>1. Questions Hour.</li> <li>2. Motion under Rule 15 regarding Non-stop sitting.</li> <li>3. Motion under Rule 16 regarding adjournment of the Sabha sine-die.</li> <li>4. Papers to be laid, if any.</li> <li>5. Presentation of Reports of the Assembly Committees.</li> <li>6. The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd Instalment) for the year 2013-2014.</li> <li>7. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2014-2015.</li> <li>8. Legislative Business.</li> <li>9. Any other Business.</li> </ol>

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Shri Ashok Kumar Arora and Shri Rampal Majra, Members from the Indian National Lok Dal spoke for 3 and 4 Minutes respectively.

Shri Anil Vij, a Member from the Bhartiya Janata Party spoke for 2 Minutes.

***The motion was put and carried.***

## **VI. WALK OUTS**

(i) All the Members from the Indian National Lok Dal and a member from the Shiromani Akali Dal present in the House staged a walk out as a protest against not being extended the sittings of the House.

(ii) All the Members from the Bhartiya Janata Party and a member from the Haryana Janhit Congress (B.L.) present in the House staged a walk out as a protest against not being extended the sittings of the House.

## **VII. PAPERS LAID/RE-LAID ON THE TABLE OF THE HOUSE**

The Parliamentary Affairs Minister laid papers from Sr. No. 1 to 6 and 10 to 16 and re-laid Sr.No.7 to 9 on the table of the House.

## **VIII. PRESENTATION OF PRELIMINARY REPORTS OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUES AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORTS.**

### **(i) Against Shri Om Prakash Chautala, MLA**

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the Eighth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false statement on the floor of the House on 11<sup>th</sup> March, 2010 regarding imposing VAT on Salt which was made willfully, deliberately and knowingly by Shri Om Prakash Chautala, MLA thereby misleading the House and amounting to committing the contempt of the House/breach of privilege by him.

He also moved –

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

### **(ii) Against Shri Om Prakash Chautala, MLA**

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the Eighth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Bharat Bhushan Batra, MLA against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 11<sup>th</sup> March, 2010 willfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government from March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to

mislead the House willfully, knowingly and deliberately which amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11<sup>th</sup> March, 2010, involves the question of Breach of Privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

**(iii) Against Shri Om Prakash Chautala, MLA**

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the Eighth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Aftab Ahmed, MLA against Shri Om Prakash Chautala, MLA who made categorically incorrect and misleading statement on the floor of the House on 11<sup>th</sup> March, 2010 stating that Reliance Company has been given 1500 acres of Government land at a cost of Rs.370 crore in garb of giving employment, particularly when HSIIDC had acquired this land for welfare of the people. He further stated that a four acres chunk of land out of this acquired land has been auctioned for Rs.290 crore. He consequently alleged loss to the exchequer and fraud on account thereof. He further stated that land of farmers was acquired in the name of 'SEZ' and they were told that they will be given bonus/annuity of Rs.10,000/- per acre per year. He further stated that even a rupee has not been paid till date to any farmer by way of such bonus/annuity. Whereas the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House on both the afore-stated subjects. Shri Om Prakash Chautala made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautla on the floor of the House on 11<sup>th</sup> March, 2010, involves the question of breach of privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

**(iv) Against Shri Om Prakash Chautala, MLA**

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the Seventh Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 6<sup>th</sup> September, 2010, stating that a news was being televised by some News Channels that in the car of Shri Gopal Kanda,

Minister of State for Home, Haryana, a girl has been kidnapped and three men raped her. He further stated that Shri Gopal Kanda himself was driving the car and this car was owned by Shri Gopal Kanda. He also stated the number of Car as HR-70- L-0009. He further stated the girl was kidnapped from Delhi and was raped in Gurgaon. Therefore, the Government should resign. Whereas, the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala made a false, misleading and incorrect statement in the House. He made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 6<sup>th</sup> September, 2010, involves the question of breach of privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

*The motion was put and carried.*

The Sabha then adjourned till 2.00 P.M. on Tuesday, the 25<sup>th</sup> February, 2014.

**CHANDIGARH**  
**THE 21<sup>st</sup> February, 2014**

**SUMIT KUMAR**  
**SECRETARY.**